GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1651

TO BE ANSWERED ON FRIDAY THE 27th JULY, 2018 5 SHRAVANA, 1940 (SAKA)

"SUSPICIOUS TRANSACTION CASES"

1651: Sh. B.N. Chandrappa, Sh. Nalin Kumar Kateel,

Sh. D.K. Suresh:

Will the Minister of FINANCE be pleased to State:

- (a) whether huge number of suspicious cases identified that do not match the tax profile after demonetisation in the country, if so, the details thereof;
- (b) the total number of suspicious cases identified that do not match the tax profile in the country, bank and company-wise;
- (c) whether the Government has taken any steps against persons involved in such malpractices;
- (d) if so, the details thereof; and
- (e) if not, the reasons thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI SHIV PRATAP SHUKLA)

(a), (b), (c) & (d) In Financial Year(s) 2016-17 & 2017-18, during the three phases of 'Operation Clean Money', cash deposit data during the demonetisation period was analysed to identify about 22.69 lakh cases which required further verification. In e-verification, Income Tax Department (ITD) sought information from taxpayers regarding source(s) of cash-deposits made by them during the demonetisation period. This information was required to be filed electronically by the taxpayers through the E-filing portal i.e. https://incometaxindiaefiling.gov.in without any need to visit the Income Tax office. More than 11 lakh taxpayers have furnished online response so far.

During the Financial Year 2017-18, notice under section 142(1)of the Income Tax Act,1961('Act') was issued in around 3.04 lakh cases where the taxpayer had deposited cash of Rs 10 Lakh or more but did not file the return. In response, 2.09 lakh taxpayers filed the return and paid self-assessment tax of Rs. 6,416 Crore.

In addition, electronic campaign was also initiated in respect of 4.16 lakh taxpayers who were found to have deposited cash between Rs. 5 to 10 Lakh but had not filed their return. In this segment, 1.98 lakh taxpayers filed the return after effecting payment of self-assessment tax of Rs. 605 Crore.

Under Computer Assisted Scrutiny Selection Scheme (CASS), in 2017 & 2018, tax-profile available in the return was matched with the cash deposits data and cases involving high risk have been selected for scrutiny based upon risk based rules approved by the Central Board of Direct Taxes.

(e) Does not arise in view of reply above.
